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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 30/97.

Dt. of Decision : 11-3-97.

V. Ramakrishnaiah

.. Applicant.

Vs

1. The Administrative Officer-II (Recruitment),
Dept. of Space, Indian Space Research
Organisation, Shar Centre, Sriharikota
Range (PO)-524 124, Nellore District,
A.P.
2. The District Employment Officer,
District Employment Exchange,
Nellore. .. Respondents.

Counsel for the applicant : Mr. S. Lakshma Reddy

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.P.M.Srinivasa Rao for Mr.S.Lakshma Reddy, learned counsel for the applicant and Mr.V.Rageswara Rao, learned counsel for the respondents.

2. An interim order was issued in this OA by order dt.15-1-97. In para-4 of the interim order ~~the~~^a direction was given to the respondent authorities to admit the applicant for the interview but he should not be offered ~~for~~ appointment for the said post if selected until further orders. It is further observed that the applicant is not selected this OA automatically stands dismissed. The learned counsel for the respondents today addressed a letter to the Deputy Registrar stating that the applicant was allowed to appear for the interview for the said post on 17-1-97. However he was not found suitable by the selection committee for the said post. He also produced an affidavit signed by the Head of the Personnel and General Administration of the respondents organisation wherein it is stated that the applicant was allowed for the interview on 17-1-97 for the post of Dradesman-A (Fitter) by the selection committee and he was not found suitable for the said post.

As *in the interim order dated 15.1.97*
3. ~~This may be~~ already observed that the OA stands dismissed if ~~the applicant~~ is not found suitable for the said post by the selection committee. As he is not found suitable order already passed that the OA stands dismissed holds good. In view of the above, no further order is necessary in this letter. The OA is dismissed. No costs.

B.S.
(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)

R.R.
(R. RANGARAJAN)
MEMBER (ADMN.)

11.3.97

Dated : The 11th March 1997.
(Dictated in the Open Court)

spr

D.R.(J)
4-3-97

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Copy to:

1. The Administrative Officer-II(Recruitment),
Dept. of Space, Indian Space Research Organisation,
Shar Centre, Sriharikota Range,(PO), Nellore District.
2. The District Employment Officer, District Employment
Exchange, Nellore.
3. One copy to Mr.S.Lakshma Reddy, Advocate,CAT,Hyderabad.
4. One copy to Mr.M.Rajeswara Rao, Addl.CESSC, AT,Hyderabad.
5. One copy to D.R(A), CAT,Hyderabad.
6. One duplicate copy.

YLKR

9/3/97

(6)

RECEIVED 11/3/97

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.CAI PARAMESHWAR:
M(J)

DATED:

11/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.NO. 30/97 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALL DIED

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

